

ITEM NO.51

COURT NO.8

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).529/2016

(Arising out of impugned final judgment and order dated 03-08-2015 in CRLM No. 4082/2013 passed by the High Court Of Judicature At Patna)

SANT SHARAN GOSWAMI

Petitioner(s)

VERSUS

THE STATE OF BIHAR HOME DEPARTMENT SECRETARY & ORS.Respondent(s)

Date : 31-07-2018 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Shantanu Sagar, AOR

For Respondent(s) Mr. Abhinav Mukerji, AOR
Mr. Atul Sharma, AOR
Mr. M.M. Kashyap, AOR

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel has prayed for time to file appropriate application for substitution of the Lrs of the petitioner.

Three weeks' time is granted for the same.

(B.PARVATHI)
COURT MASTER

(JAGDISH CHANDER)
BRANCH OFFICER